

# COMMITTEES

2006 - 2007

(A REVIEW)



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HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH

2007

## PREFACE

This brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year, 2006-2007 :—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee

Chandigarh :

SUMIT KUMAR,  
Secretary

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## PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2006-2007 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March 2006, to authorise him to nominate the members of the Committee on Public Accounts for the year 2006-2007 on 24th April, 2006 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. PAC-1/2006/41, dated 24th April, 2006.

The Committee fixed/held a total number of 88 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Members	Number of meetings attended
*1.	Shri Mahender Partap Singh	07
**2.	Smt. Parsanni Devi	48
3.	Shri Udai Bhan	69
4.	Prof. Chhattar Pal Singh	88
5.	Sh. Tejender Pal Singh	85
6.	Shri Sita Ram	47
7.	Maj. Nirpender Singh Sangwan	44
8.	Smt. Sumita Singh	56
9.	Rao Yadvender Singh	22
10.	Shri Sukhbir Singh Jaunpuria	10

\* Resigned from the Membership and Chairmanship of the Committee w.e.f. 11th October, 2006.

\*\* Nominated as Member and Chairperson of the Committee w.e.f. 13th October, 2006.

The Committee in its meeting held on 12-5-2006 under rule 231 (9) has appointed its Sub-Committees namely (A) and (B) from amongst its Members to identify/scrutinize all the paras of remaining Reports of the C&A.G. of India. The Sub-Committee (A) held a total number of 14 meetings during the period under review.

## REPORTS EXAMINED

The Committee examined the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil) and 31st March, 2001 (Revenue Receipts).

### Meetings held and Business Transacted

The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following tables :-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	4th May, 2006	7	The Secretary, Haryana Vidhan Sabha welcomed the members of the Committee and explained the scope and functions of the committee.
2.	12th May, 2006	6	(i) Consideration of papers placed before the Committee (ii) Oral examination of the representatives of Medical and Health Department, Haryana, in respect of paragraph Nos. 3.1, 3.18 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
3.	17th May, 2006	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Education Department, Haryana, in respect of paragraph Nos. 3.6, 3.17 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil)
4.	20th May, 2006	5	The Committee visited/inspected working of the Distt. Institute of Education & Training, Birhi Kalan, Charkhi Dadri.
5.	23rd May, 2006	7	(i) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Cooperative Department in respect of paragraph Nos. 3.5, 3.19, 6.8 and 6.9 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).

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			(ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Revenue Department in respect of paragraph Nos. 3.12, 3.13, 3.14, 3.19 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
6.	31st May, 2006	6	The Committee considered the papers placed, before it and made observation regarding constitution of coordination Committee at the district level consisting of Officers of Development and Panchayat Department PWD(B&R) and Agriculture Marketing Board under the Chairmanship of local MLA etc.
7.	6th June, 2006	8	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, PWD(B&R) Department in respect of paragraph Nos. 3.17, 3.19, 4.3 and 4.4 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
8.	13th June, 2006	7	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Medical and Health Department, Haryana, in respect of paragraph Nos. 3.1, 3.18 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil)
9.	21st June, 2006	8	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, PW (Public Health) Department, in respect of paragraph Nos. 3.17, 4.2, 4.8, 4.9, 4.10, 4.11 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil)
10.	27th June, 2006	6	(i) Consideration of papers placed before the Committee.



1	2	3	4
			(ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Medical and Health Department in respect of the agenda left over from the meeting held on 13-6-2006.
11.	30th June, 2006	2	The Committee transacted no business due to want of quorum.
12.	5th July, 2006	5	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to various paragraphs contained in different reports relating to P.W.D. (B&R).
13.	11th July, 2006	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Medical and Health Department in respect of the agenda left over from the meeting held on 27-6-2006.
14.	18th July, 2006	7	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Environment Department in respect of paragraph Nos. 3.19, 6.1 and 6.2(B) of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
15.	21st July, 2006	3	(i) The Committee visited/inspected the working of Hathnikund Barrage at Tajewala Headworks.  (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observation/recommendations made by the Committee in regard to various paragraphs contained in different reports relating to Irrigation Department.
16.	25th July, 2006	6	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Transport Department in respect of paragraph Nos. 3.17 and 7.1 of the Report of the Comptroller and Auditor General

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			of India for the year ended 31st March, 2001 (Civil).
17.	1st August, 2006	7	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Irrigation Department in respect of paragraph Nos. 3.17, 4.1, 4.5, 4.6, 4.7 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
18.	8th August, 2006	5	(i) Consideration of papers placed before the Committee.  (ii) The Committee scrutinized the replies received from the Government in regard to the implemenation of observations/recommendations made by the Committee in regard to various paragraphs contained in different reports relating to Public Works (B&R) Department.
19.	14th August, 2006	5	(i) Consideration of papers placed before the Committee.  (ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana Medical and Health Department, Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
20.	21st August, 2006	5	The Committee scrutinized the replies received from the Government in regard to the implemenation of observations/recommendations made by the Committee concerning to various paragraphs contained in different reports relating to Power Department.
21.	22nd August, 2006	6	(i) Consideration of papers placed before the Committee.  (ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Environment Department in respect of the agenda left over from the meeting held on 18-7-2006.
22.	28th August, 2006	5	The Committee scrutinized the replies received from the Government in regard to the implemenation of observations/recommend-





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			ations made by the Committee concerning various paragraphs contained in different reports relating to Transport Department.
23.	29th August, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Irrigation Department in respect of paragraph Nos. 3.17, 4.1, 4.5, 4.6, 4.7 and 6.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).</p>
24.	4th September, 2006	4	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in concerning various paragraphs contained in different reports relating to Town and Country Planning Department.
25.	5th September, 2006	6	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Town and Country Planning Department in respect of paragraph Nos. 3.16, 6.12, 6.13, 6.14, 6.15, 6.16 and 6.17 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
26.	8th September, 2006	4	The Committee visited/inspected various industrial units of Karnal, Panipat and Sonapat Districts.
27.	9th September, 2006	3	The Committee visited/inspected various industrial units at Faridabad and Gurgaon Districts.
28.	11th September, 2006	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the file concerning the Irrigation Department.</p>
29.	12th September, 2006	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Irrigation Department in respect of paragraph No. 4.1 of the Report of the Comptroller and Auditor



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			General of India for the year ended 31st March, 2001 (Civil).
30.	25th September, 2006	4	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana Power Department in respect of implementation of observations/recommendations made by the Public Accounts Committee contained in its different Reports.
31.	26th September, 2006	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana Transport Department in respect of the agenda left over from the meeting held on 25-7-2006 of the Report of the C&A.G. of India for the year 31st March, 2001 (Civil).
32.	3rd October, 2006	7	(i) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Education Department in respect of the agenda left over from the meeting held on 17-5-2006. (ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Cooperative Department in respect of the agenda left over from the meeting held on 25-7-2006.
33.	10th October, 2006	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Technical Education Department in respect of paragraph Nos. 3.7, 5.1, 6.2 and 6.11 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
34.	17th October, 2006	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Cooperative Department in respect of the agenda left over from the meeting held on 23-5-2006.
35.	24th October, 2006	7	The Committee postponed the oral examination due to declaration of holiday on account of Id-Ul-Fitr.

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36.	27th October, 2006	5	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee concerning various paragraphs contained in different reports relating to Excise and Taxation Department.
37.	30th October, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Rural Development Department in respect of paragraph Nos. 6.2 and 6.10 of the Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2001 (Civil).</p> <p>(iii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health Department in respect of the agenda left over from the meeting held on 21-6-2006.</p>
38.	3rd November, 2006	6	The Committee identified the important paragraphs of the C & A.G. Report for the year 2000-2001 (Revenue Receipts).
39.	7th November, 2006	7	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health Department in respect of agenda left over from the meeting held on 30-10-2006.
40.	10th November, 2006	6	The Committee identified the important Audit paras contained in the Report of the CAG for the period ended 31st March, 2002 and raised various queries/made observations.
41.	14th November, 2006	5	Oral examination of the Commissioner and Secretary to Govt., Haryana, Housing Department in respect of implementation of observations/recommendations of the Committee contained in its various Reports.
42.	17th November, 2006	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee



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43.	21st November, 2006	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee in regard to various paragraphs, contained in different Reports relating to Public Works (B&R) Department.
44.	22nd November, 2006	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee in regard to various paragraphs contained in different Reports relating to Public Works (B&R) Department.
45.	25th November, 2006	7	The Committee scrutinized the replies received from the various Departments in regard to implementation of recommendations/ observations of the Committee as contained in its various Reports. Thereafter, the Committee visited the International Trade Fair at New Delhi.
46.	28th November, 2006	6	The Committee identified the important paras contained in the Report of the CAG for the period ended 31st March, 2002.
47.	1st December, 2006	6	The Committee identified the important raised paras contained in the Report of the CAG for the period ended 31st March, 2002.
48.	5th December, 2006	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Agriculture Department in respect of paragraph Nos. 6.2, 6.3, 6.4, 6.6 and 6.7 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).</p> <p>(iii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Animal Husbandry Department in respect of paragraph Nos. 3.3 &amp; 3.4 and 3.17 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).</p>
49.	8th December, 2006	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation

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			of observations/ recommendations made by the Committee relating to Agriculture Department.
50.	12th December, 2006	6	(i) Consideration of papers placed before the Committee  (ii) Oral examination of the representatives of the Food and Supplies Department in respect of paragraph Nos 7.3 and 7.4 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
51.	15th December, 2006	7	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee relating to Home Department.
52.	18th December, 2006	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Irrigation Department in respect of agenda left over from the meeting held on 12-9-2006.
53.	19th December, 2006	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee relating to PWD (B&R) Department.
54.	22nd December, 2006	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Medical and Health Department.
55.	27th December, 2006	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the committee relating to Lotteries Department.
56.	29th December, 2006	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations contained in its various Reports relating to Education/ Lotteries/Women and Child Departments.
57.	30th December, 2006	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Animal Husbandry Department.



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58.	2nd January, 2007	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee relating to Medical and Health Department.
59.	3rd January, 2007	3	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee relating to Animal Husbandry Department.
60.	6th January, 2007	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee relating to Public Works (B&R) Department.
61.	9th January, 2007	4	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Environment Department in respect of agenda left over from the meeting held on 22-08-2006.
62.	10th January, 2007	4	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health Department in respect of agenda left over from the meeting held on 7-11-2006.
63.	13th January, 2007	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/recommendations made by the Committee relating to Public Works Department.
64.	16th January, 2007	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Jails Department in respect of paragraph Nos. 3.9, 3.10 and 3.11 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).</p> <p>(iii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Architecture Department in</p>

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			respect of paragraph No. 3.2 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
			(iv) Oral examination of the Financial Commissioner and Principal Secretary to Govt. Haryana, Jails Department in respect of paragraph No. 3.8 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
65.	19th January, 2007	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Revenue, Food and Supplies and Public Health Department.
66.	22nd January, 2007	6	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Medical and Health Department in respect of the agenda left over from the meeting held on 14.8.2006. (iii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Environment Department in respect of agenda left over from the meeting held on 9-1-2007.
67.	25th January, 2007	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Public Health Department.
68.	29th January, 2007	6	The Committee framed the questionnaire for discussion with the Sister Committee of Maharashtra Legislative Assembly.
69.	30th January, 2007	3	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Public Health Department.
70.	31st January, 2007	3	The Committee discussed various matters relating to its scope and function with the



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			Principal function with the Principal Secretary, Maharashtra Legislative Assembly.
71.	2nd February, 2007	7	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Public Health Department.
72.	5th February, 2007	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Industries Department.
73.	6th February, 2007	6	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Transport Department in respect of agenda left over from the meeting held on 26-9-2007.
74.	9th February, 2007	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Industries Department.
75.	13th February, 2007	4	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Finance Department in respect of paragraph No. 2.1.3 relating to excess expenditure over grants/appropriations of the Report of the Comptroller & Auditor General of India for the year 2004-2005.
76.	14th February, 2007	6	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Mines and Geology Department.
77.	17th February, 2007	6	(i) Consideration of papers placed before the Committee. (ii) Drafting of Report.
78.	20th February, 2007	5	Resumption of oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health



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			Department in respect of agenda left over from the meeting held on 10-1-2007.
79.	26th February, 2007	5	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Home Department in respect of paragraph Nos. 1.7, 5.1 and 5.2 of the Report of the Comptroller and Auditor General of India for the period ended 31st March, 2001 (Revenue Receipts)
80.	27th February, 2007	4	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Revenue Department in respect of paragraph Nos. 1.4, 1.7, 1.8, 1.9, 3.1 to 3.6 and 4.1 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
81.	2nd March, 2007	7	(i) Consideration of papers placed before the Committee. (ii) Drafting of Report.
82.	5th March, 2007	5	(i) Consideration of papers placed before the Committee (ii) Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Excise and Taxation Department in respect of paragraph Nos. 1.4 to 1.10, 2.1 to 2.8 and 4.1 of the Report of the Comptroller and Auditor General of India for the period ended 31st March, 2001 (Revenue Receipts).
83.	6th March, 2007	3	Oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Forest Department in respect of paragraph Nos. 1.7, 5.1 and 5.7 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil).
84.	9th March, 2007	7	Drafting and finalization of 60 <sup>th</sup> Report.
85.	26th March, 2007	5	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Rural Development Department.



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86.	27th March, 2007	4	The Committee scrutinized the replies received from the Govt., in regard to the implementation of observations/ recommendations made by the Committee relating to Food & Supplies Department.
87.	29th March, 2007	5	The Committee scrutinized the replies received from the Govt. in regard to the implementation of observations/ recommendations made by the Committee relating to Agriculture and Printing and Stationery Departments.
88.	30th March, 2007	5	The Committee scrutinized the replies received from the Govt. in regard to the implementation of observations/ recommendations made by the Committee relating to Fisheries Department.

The Committee held its own meetings at places outside Chandigarh as detailed below :—

<u>Place of meetings</u>	<u>Dates of meetings</u>
Bhiwani (Sr. No. 4)	20-5-2006
Nainital (Sr. No. 11)	30-6-2006
Faridabad (Sr. No. 12)	5-7-2006
Tajewala (Sr. No. 15)	21-7-2006
Sonepat (Sr. No. 26)	8-9-2006
Gurgaon (Sr. No. 27)	9-9-2006
New Delhi (Sr. No. 36, 38, 40, 42, 45, 47, 49, 51, 54, 60, 63, 65, 68, 71, 74, 77, 81 and 85)	27-10-2006, 3-11-2006, 10-11-2006, 17-11-2006, 25-11-2006, 1-12-2006, 8-12-2006, 15-12-2006, 22-12-2006, 6-1-2007, 13-1-2007, 19-1-2007, 29-1-2007, 2-2-2007, 9-2-2007, 17-2-2007, 2-3-2007 and 26-3-2007
Katra (Sr. No. 43 and 44)	21-11-2006 and 22-11-2006
Jaipur (Sr. No. 56)	29-12-2006
Pushkar (Sr. No. 57)	30-12-2006
Pinjore (Sr. No. 67)	25-1-2007
Shirdi Temple (Maharashtra) (Sr. No. 69)	30-1-2007

**Place of meetings****Dates of meetings**

Mumbai (Sr. No. 70)

31-1-2007

Rishi Kesh (Sr. No. 86)

27-3-2007

Wagah Border (Amritsar)  
(Sr. No. 87)

29-3-2007

**REPORTS PRESENTED**

The Committee presented its Fifty Ninth Report on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the years 2004-2005 and Sixtieth Report on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2001 (Civil and Revenue Receipts).

**Proceedings**

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 2006-2007 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2006, authorizing him to nominate the Members of the Committee on Public Undertakings for the year 2006-2007 on 24th April, 2006 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/2006-2007/40, dated 24th April, 2006.

2. The Committee fixed/held number of 41 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Sh. Shamsher Singh Surjewala, MLA	32
*2.	Sh. A.C. Chaudhary, MLA	02
***3.	Sh. Jitender Singh, MLA	04
4.	Sh. K.L. Sharma, MLA	26
5.	Sh. Kulvir Singh, MLA	22
6.	Sh. Randhir Singh, MLA	41
7.	Sh. Bhupinder, MLA	22
8.	Sh. Rajinder Singh Joon, MLA	22
9.	Sh. Arjan Singh, MLA	33
**10.	Shri Ramesh Kumar Gupta, MLA	27
****11.	Shri Jai Singh Rana, MLA	34

\* Resignation from the Membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 23rd May, 2006.

\*\* Nominated by the Hon'ble Speaker as a Member of the Committee w.e.f. 23rd May, 2006 for the remaining period of 2006-07.

\*\*\* Resignation from the Membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 30th May, 2006.

\*\*\*\* Nominated by the Hon'ble Speaker as a Member of the Committee w.e.f. 30th May, 2006 for the remaining period of 2006-07.

### Meetings held and Business transacted

The details showing dates and meetings held, the number of members present and the business transacted at each meetings, are given in the following table :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	3rd May, 2006	8	Welcome address to the Committee by the Secretary, Haryana Vidhan Sabha.
2.	9th May, 2006	7	<p>(i) Oral examination of the representatives of the Industries Department in respect of paragraph No. 2D (Review) of the Report of the C&amp;AG of India for the year 2000-2001 (Commercial) relating to Haryana State Small Industries &amp; Export Corporation Limited.</p> <p>(ii) Oral examination of the representatives of the Information and Technology Department in respect of paragraph No. 3A.6.1 of the Report of the C&amp;A.G. of India for the year (2001-2002) (Commercial) relating to Haryana State Electronics Development Corporation.</p> <p>(iii) Oral examination of the representatives of the Forest Department in respect of paragraph No. 3.13 of the Report of the C &amp; A.G. of India for the year 2002-2003 (Commercial) relating to Haryana Forest Development Corporation.</p> <p>(iv) Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 3.19 of the Report of the C&amp;A.G. of India for the year 2002-2003 (Commercial) relating to Haryana Warehousing Corporation Limited.</p>
3.	16th May, 2006	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Agriculture Department in respect of paragraph No. 3.19 of the Report of the C&amp;A.G. of India for the</p>

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			year 2002-2003 (Commercial) relating to Haryana Warehousing Corporation Limited.
			(iii) Oral examination of the representatives of the Industries Department in respect of paragraphs No. 3A.4.1 and 3A.4.2 of the Report of the C&A.G. of India for the year (2001-2002) (Commercial) and Paragraph No. 2C (Review) of the Report of the C&AG of India for the year 2000-2001 (Commercial) relating to Haryana State Industrial Development Corporation Limited.
4.	23rd May, 2006	6	<p>(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. Kharaiti Lal Sharma, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Oral examination of the representatives of the Industries Department in respect of paragraphs No. 3B.1.1 and 3B.1.2 of the Report of the C&amp;A.G. of India for the year 2001-2002, Paragraphs No. 3.16, 3.17 and 3.18 of the Report of the C&amp;AG of India for the year 2002-2003 (Commercial) relating to Haryana Financial Corporation.</p> <p>(iii) Oral examination of the representatives of the Power Department in respect of paragraph No. 2B(Review) of the Report of C&amp;A.G. of India for the year (2000-2001) (Commercial) relating to Haryana Power Generation Corporation Limited.</p>
5.	31st May, 2006	4	<p>(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. Kharaiti Lal Sharma, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Resumption of oral examination of the Representative of the Power Department in respect of paragraph No. 2B. (Review) of the Report of the the C&amp;A.G. of India for the year 2000-2001 (Commercial) relating to Haryana Power Generation Corporation Limited.</p>

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6.	6th June, 2006	6	<p>(i) Scrutiny of replies received from the Government in regard to the implementation of recommendations/ observations contained in the various paragraphs of various Reports of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited.</p> <p>(ii) Under Rule 231(9), the Committee decided to constitute a Sub-Committee to scrutinize the replies received from the Government in regard to implementation of observations/recommendations contained in different paragraphs of various reports of the Committee on Public Undertakings presented to the House upto 2000-2001.</p>
7.	13th June, 2006	7.	Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 2 A. (Review) of the Report of the C & AG of India for the year 2001-2002 (Commercial) relating to Haryana Seeds Development Corporation Limited.
8.	20th June, 2006	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of paragraphs No. 3A.1.1 to 3A1.4 of the Report of the C&amp;AG of India for the year 2001-2002 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited.</p>
9.	27th June, 2006	9	Oral examination of the representatives of the Power Department in respect of paragraphs No. 3A.2.1 and 3A.3.1 of the Report of the C&AG of India for the year 2001-2002 (Commercial) relating to Haryana Power Generation Corporation Limited and Haryana Vidyut Prasaran Nigam Limited respectively and paragraphs Nos. 3.1 to 3.4 of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Haryana Power Generation Corporation Limited.
10.	4th July, 2006	4	(i) Consideration of papers placed before the Committee.



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			(ii) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Industries Department in respect of paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Haryana State Industrial Development Corporation and scrutinized the same.
11.	11th July, 2006	6	Oral examination of the representatives of the Industries Department in respect of paragraphs No. 2.2 (Review) and paragraph No. 3.14 of the Report of the C&A.G. of India for the year 2002-2003 (Commercial) relating to Haryana State Industrial Development Corporation Limited.
12.	18th July, 2006	6	Oral examination of the representatives of the Power Department in respect of paragraphs Nos. 3.5 to 3.8 and 3.9, 3.10 and 3.11, 3.12 of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited and Haryana Vidyut Prasaran Nigam Limited and Uttar Haryana Bijli Vitran Nigam Limited respectively.
13.	25th July, 2006	8	(i) Confirmation of proceedings. (ii) Oral examination of the representatives of the Power Department in respect of paragraph No. 2B (Review) of the Report of the C&AG of India for the year 2001-2002 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Nijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam.
14.	1st August, 2006	6	Scrutiny of replies received from the Government in respect of paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Agro Industries Corporation Limited.
15.	8th June, 2006	8	Consideration of papers placed before the Committee.



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16.	22nd August, 2006	7	Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Agró Industries Corporation Limited.
17.	29th August, 2006	7	Scrutiny of reply received from the Government in respect of paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
18.	5th September, 2006	7	Oral examination of the representatives of the Power Department in respect of paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
19.	12th September, 2006,	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of replies received from the Government in respect of Sub-Paragraphs No. 2.1.23 to 2.1.33 of the paragraph No. 2.1 (Review) of the Report of the C&amp;AG of India for the year 2002-2003 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.</p>
20.	26th September, 2006,	4	<p>(i) In absence of Chairperson (Sh. Shamsheer Singh Surjewala), Sh. Ramesh Kumar Gupta, member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Resumption of oral examination of the representatives of the Power Department in respect of paragraph No. 2.1 (Review) of the Report of the C&amp;AG of India for the year 2002-2003 (Commercial) and Sub-</p>

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			paragraph No. 2B.7.1.4 of the 2B (Review) of the Report of the C&AG of India for the year 2001-2002 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
21.	3rd October, 2006	7	Scrutiny of replies received from the Government in respect of Paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited.
22.	10th October, 2006	8	(i) Consideration of papers placed before the Committee. (ii) The Committee decided to postpone the oral examination of the representatives of the Tourism Department.
23.	17th October, 2006	5	Oral examination of the representatives of the Tourism Department in respect of paragraph No. 2.3 (Review) of the Report of the C&AG of India for the year 2002-2003 (Commercial) relating to Haryana Tourism Corporation Limited.
24.	24th October, 2006	7	As the Government of Haryana declared holiday on the eve of Id, the Committee decided to postpone the oral examination of the representatives of the Power Department in respect of paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited.
25.	31st October, 2006	8	Oral examination of the representatives of the Power Department in respect of paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited.
26.	7th November, 2006	6	(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. K.L. Sharma, a member of the Committee was chosen to preside over the meeting.

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			(ii) Consideration of papers placed before the Committee.
27.	14th November, 2006	8	Consideration of papers placed before the Committee.
28.	22nd November, 2006	6	Oral examination of the representatives of the Power Department in respect of paragraphs No. 3.6, 3.7 and 3.8, 3.9, 3.10, 3.11 and 3.12, 3.13 of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited respectively.
29.	28th November, 2006	3	(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. K.L. Sharma, a member of the Committee was chosen to preside over the meeting. (ii) Consideration of papers placed before the Committee.
30.	12th December, 2006	5	(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. Arjan Singh, a member of the Committee was chosen to preside over the meeting. (ii) Oral examination of the representatives of the Industries and Information & Technology Department in respect of paragraph No. 3.15 of the Report of the C&AG of India for the year 2002-2003 (Commercial) and paragraphs No. 3.1 to 3.3 of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana State Electronics Development Corporation Limited and Haryana State Industrial Development Corporation Limited respectively.
31.	19th December, 2006	5	(i) Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the various reports of the Committee relating to Haryana Warehousing Corporation Limited.



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			(ii) Confirmation of proceedings.
32.	28th December, 2006	5	<p>(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. Bhupinder, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) Oral examination of the representatives of the Agriculture Department in respect of paragraphs No. 3.5 and 3.19 of the Report of the C&amp;AG of India for the year 2003-2004 (Commercial) relating to Haryana Land Reclamation and Development Corporation Limited and Haryana Warehousing Corporation Limited respectively.</p>
33.	3rd January, 2007	7	Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the various reports of the Committee relating to Haryana Agro Industries Corporation.
34.	9th January, 2007	6	<p>(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. K.L. Sharma, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Consideration of papers placed before the Committee.</p>
35.	16th January, 2007	7	Oral examination of the representatives of the Industries Department in respect of paragraphs No. 3.16, 3.17 and 3.18 of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Financial Corporation and also scrutinized the reply received from Government in respect of paragraph No. 3.4 of the Report of the C&AG of India for the year 2003-2004 (Commercial) relating to Haryana Roadways Engineering Corporation. The Committee satisfied with the reply received from the Government and decided to drop this para.

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36.	24th January, 2007	6	Scrutiny of reply received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the various reports of the Committee relating to Haryana Financial Corporation.
37.	30th January, 2007	6	Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the various reports of the Committee relating to Haryana State Industrial Development Corporation.
38.	6th February, 2007	7	(i) In the absence of Chairperson (Sh. Shamsher Singh Surjewala), Sh. K.L. Sharma, a member of the Committee was chosen to preside over the meeting.  (ii) Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the 47th Report of the Committee relating to Haryana Urban Development Authority.
39.	13th February, 2007	7	(i) Confirmation of proceedings.  (ii) Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the various paragraphs of the 46th Report of the Committee relating to Haryana State Pollution Control Board.
40.	20th February, 2007	7	The Committee partly drafted its Fifty Third Report for the year 2006-2007.
41.	27th February, 2007	9	The Committee finalized its Fifty Third Report for the year 2006-2007.

#### Report presented

53rd Report of the Committee on the Reports of the C&AG of India for the years 2000-2001 to 2003-2004 (Commercial) was presented to the House on 22nd March, 2007.

#### Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2006-2007 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2006 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2006-2007/49 dated 24th April, 2006.

2. Shri Sher Singh, M.L.A. was appointed the Chairperson of the Committee.

3. The Committee held/fixed 64 meetings (at Chandigarh and outside Chandigarh).

4. The number of meetings attended by Chairperson and members is given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Sher Singh, MLA	64
2.	*****Smt. Parsanni Devi, MLA	27
3.	Shri Balbir Pal Shah, MLA	14
4.	Shri Anand Singh Dangi, MLA	37
5.	* Shri Jai Singh Rana, MLA	03
6.	Dr. Shiv Shankar Bhardwaj, MLA	46
7.	Shri Ranbir Singh Mahendra, MLA	37
8.	Dr. Sushil Kumar Indora, MLA	63
9.	*** Shri Habib-Ur-Rahman, MLA	05
10.	** Shri Jitender Singh Malik, MLA	48
11.	**** Shri Shadi Lal Batra, MLA	25
12.	*****Shri Mahender Pratap Singh, MLA	00

\* Resignation from the membership accepted w.e.f. 30th May, 2006 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2006-2007/67, dated the 31st May, 2006.

\*\* Appointed as Member of the Committee for the remaining period of the year 2006-2007 w.e.f. 30th May, 2006, *vide* Notification No. EC-1/2006-2007/67, dated the 31st May, 2006.

\*\*\* Resignation from the membership accepted w.e.f. 28th June, 2006 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2006-2007/71, dated the 28th June, 2006.

- \*\*\*\* Appointed as Member of the Committee for the remaining period of the year 2006-2007 w.e.f. 28th June, 2006, *vide* Notification No. EC-1/2006-2007/71, dated the 28th June, 2006.
- \*\*\*\*\* Resignation from the membership accepted w.e.f. 8th November, 2006 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2006-2007/93, dated the 8th November, 2006.
- \*\*\*\*\* Appointed as Member of the Committee for the remaining period of the year 2006-2007 w.e.f. 8th November, 2006, *vide* Notification No. EC-1/2006-2007/93, dated the 8th November, 2006.

### Meetings held and Business transacted

The dates of meetings, the number of members and business transacted at each meeting is given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	3-5-2006	8	The Committee discussed the Scope & functions of the Committee.
2.	9-5-2006	6	The Committee selected the Departments for the scrutiny of Budget Estimates for the year 2006-2007.
3.	16-5-2006	7	The Committee scrutinized the replies received from Irrigation Department in respect of implementation of recommendations/ observations made by the Committee in its 25th report.
4.	23-5-2006	7	Meeting with the Sister Committee of Arunachal Pradesh regarding the matters on mutual interest and Horticulture Activities in Haryana.
5.	29-5-2006	5	The Committee scrutinized the replies received from Cooperation & Food & Supplies Department in respect of implementation of recommendations/observations made by the Committee in 27th report.
6.	6-6-2006	6	The Committee scrutinized the replies received from Tourism Department in respect of recommendations/observations made by the Committee in its 32nd report.
7.	14-6-2006	6	The Committee partly drafted the questionnaire on budget material of Panchayat Department for the year 2006-2007.
8.	21-6-2006	6	The Committee framed the questionnaire on budget material relating to Development & Panchayats Department for the year 2006-2007.
9.	27-6-2006	7	The Committee drafted the questionnaire on budget material relating to Rural Development Department for the year 2006-2007.



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10.	28-6-2006	5	The Committee partly drafted the questionnaire on budget material relating to Rural Development Department for the year 2006-2007.
11.	3-7-2006	6	The Committee scrutinized the budget material received from the Industries Department for the year 2006-2007.
12.	5-7-2006	7	The Committee resumed the scrutiny of the budget material received from the Industries Department for the year 2006-2007.
13.	11-7-2006	7	The Committee re-drafted the questionnaire on budget material relating to Rural Development Department for the year 2006-2007.
14.	12-7-2006	8	The Committee finalized the questionnaire on budget material relating to Rural Development Department for the year 2006-2007.
15.	20-7-2006	8	The Committee scrutinized the replies received from Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
16.	21-7-2006	8	The Committee resumed the scrutiny of replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
17.	26-7-2006	5	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
18.	2-8-2006	6	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana Development & Panchayats Department and Irrigation Department regarding Non-supply of replies to the questionnaire framed by the Committee on the budget material for the year 2006-2007.
19.	8-8-2006	5	The Committee postponed the oral examination of the Commissioner & Special Secretary to Government, Haryana, Welfare of S.Cs & B.Cs Department and the Financial

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Commissioner & Principal Secretary to Government, Haryana, Health Department on their request.

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| 20. | 14-8-2006 | 5 | The Committee scrutinized the replies to the questionnaire framed by the Committee on the budget estimates for the year 2006-2007 relating to Development & Panchayats Department.  |
| 21. | 23-8-2006 | 5 | The Committee scrutinized the replies received from the Tourism Department, in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.  |
| 22. | 29-8-2006 | 5 | The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Tourism Department, in respect of implementation of recommendations/observations made by the Committee in its 32nd Report and spot study tour of the Committee on Estimates at Tourist Complexes Kaithal, Sirsa, Fatehabad, Hissar, Hansi and Bhiwani. |
| 23. | 1-9-2006  | 7 | The Committee informally discussed various issues and also reviewed about the spot study visits to different Tourist Complexes of Tourist Department.   |
| 24. | 6-9-2006  | 5 | The Committee drafted the questionnaire on budget material relating to Sports & Youth Affairs Department for the year 2006-2007.  |
| 25. | 13-9-2006 | 8 | The Committee resumed the framing of questionnaire on the budget material relating to Sports & Youth Affairs Department for the year 2006-2007.   |
| 26. | 18-9-2006 | 5 | The Committee considered the Supplementary Estimates for the year 2006-2007 (1st Instalment) and prepared its Report thereon.   |
| 27. | 26-9-2006 | 5 | The Committee scrutinized the budget material received from the Welfare of Scheduled Castes and Backward Classes Department, Haryana for the year 2006-2007.  |

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28.	28-9-2006	5	The Committee scrutinized the replies received from the P.W. (Public Health) Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
29.	4-10-2006	6	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Development & Panchayats Department, in respect of replies to the questionnaire framed by the Committee on budget material for the year 2006-2007.
30.	11-10-2006	6	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Health Department, regarding Non-supply of budget material for the year 2006-2007.
31.	13-10-2006	4	The Committee partly scrutinized the replies received from the Health Department in respect of budget material for the year 2006-2007.
32.	17-10-2006	6	The Committee scrutinized the replies received from the Health Department, in respect of budget material for the year 2006-2007.
33.	19-10-2006	6	The Committee scrutinized the replies received from the P.W. (Public Health) Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
34.	24-10-2006	7	The Committee decided to postpone the oral examination of the Rural Development Department, in respect of non-supply of replies to the questionnaire framed by the Committee on the budget material for the year 2006-2007.
35.	26-10-2006	7	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.

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36.	30-10-2006	6	The Committee scrutinized the replies received from the Rural Development Department in respect of replies to the questionnaire framed by the Committee on budget material for the year 2006-2007.
37.	2-11-2006	6	The Committee scrutinized the replies received from the Health Department for the year 2006-2007.
38.	8-11-2006	7	The Committee scrutinized the replies received from Food & Supplies Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.
39.	14-11-2006	7	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana Rural Development Department, in respect of replies to the questionnaire framed by the Committee on the budget material for the year 2006-2007.
40.	22-11-2006	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
41.	24-11-2006	6	The Committee drafting the questionnaire on budget material relating to Health Department for the year 2006-2007.
42.	29-11-2006	3	The Committee resumed the framing of questionnaire on budget material relating to Health Department for the year 2006-2007.
43.	5-12-2006	5	The Committee finalized the questionnaire on the budget material relating to Health Department for the year 2006-2007.
44.	12-12-2006	4	The Committee after some discussion decided to cancel its study tour to the State of Rajasthan.
45.	21-12-2006	7	The Committee postponed the oral examination of the Financial

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			Commissioner & Principal Secretary to Government Haryana Rural Development Department on his request.
46.	28-12-2006	5	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Rural Development Department in respect of replies to the questionnaire framed by the Committee on the budget material for the year 2006-2007.
47.	3-1-2007	5	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Development & Panchayats Department, in respect of replies to the questionnaire framed by the Committee on the budget material for the year 2006-2007.
48.	10-1-2007	6	The Committee scrutinized the replies received from P.W. (Public Health) Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
49.	12-1-2007	5	The Committee scrutinized the replies received from Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
50.	16-1-2007	4	The Committee scrutinized the replies received from the Food & Supplies Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.
51.	22-1-2007	6	The Committee scrutinized the replies received from Health Department in respect of the questionnaire framed by the Committee on budget material for the year 2006-2007.
52.	24-1-2007	6	The Committee scrutinized the replies received from the Public Works (B&R) Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
53.	29-1-2007	5	The Committee scrutinized the replies received from the Food & Supplies

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			Department in respect of implementation of recommendations/observations made by the Committee on its 27th Report.
54.	1-2-2007	2	No Business was transacted for want of quorum.
55.	6-2-2007	5	The Committee Orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Health Department, in respect of replies to the questionnaire framed by the Committee on budget material for the year 2006-2007.
56.	8-2-2007	6	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
57.	13-2-2007	6	The Committee scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
58.	20-2-2007	5	The Committee drafted its 36th Report for the year 2006-2007.
59.	22-2-2007	6	The Committee partly drafted its 36th Report for the year 2006-2007.
60.	27-2-2007	3	The Committee partly drafted and finalized the 36th Report for the year 2006-2007.
61.	2-3-2007	4	The Committee drafted and finalized its 36th Report for the year 2006-2007.
62.	8-3-2007	5	The Committee considered the Supplementary Estimates for the year 2006-2007 (Second Installment) and prepared its Report thereon.
63.	29-3-2007	7	The Committee scrutinized the replies received from Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
64.	30-3-2007	7	The Committee scrutinized the replies received from P.W. (Public Health) Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.


**Meeting held at places other than Chandigarh.**

<b>Sr. No.</b>	<b>Date of Meeting</b>	<b>Place of Meeting</b>
<b>1</b>	<b>2</b>	<b>3</b>
1.	5-7-2006	Haryana Bhawan, New Delhi
2.	20-7-2006	Haryana Bhawan, New Delhi
3.	1-9-2006	Haryana Bhawan, New Delhi
4.	26-9-2006	Haryana Bhawan, New Delhi
5.	13-10-2006	Haryana Bhawan, New Delhi
6.	19-10-2006	Haryana Bhawan, New Delhi
7.	26-10-2006	Haryana Bhawan, New Delhi
8.	2-11-2006	Haryana Bhawan, New Delhi
9.	22-11-2006	Morni Hills
10.	24-11-2006	Haryana Bhawan, New Delhi
11.	12-12-2006	Haryana Bhawan, New Delhi
12.	12-1-2007	Haryana Bhawan, New Delhi
13.	22-1-2007	Haryana Bhawan, New Delhi
14.	29-1-2007	Haryana Bhawan, New Delhi
15.	8-2-2007	Haryana Bhawan, New Delhi
16.	22-2-2007	Haryana Bhawan, New Delhi
17.	2-3-2007	Haryana Bhawan, New Delhi
18.	29-3-2007	Haryana Bhawan, New Delhi
19.	30-3-2007	Haryana Bhawan, New Delhi

**Report presented**

The Committee presented its 36th Report for the year 2006-2007 to the Table of the House on 22nd March, 2007.

**Proceedings**

A record of the proceedings of the Meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2006-2007 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2006 authorizing the Hon'ble Speaker to nominate the member of the Committee and also appoint the Chairperson of Committee. Shrimati Raj Rani Poonam, MLA was appointed as a Chairperson of the Committee by the Hon'ble Speaker on 24<sup>th</sup> April, 2006.

The names of Members of the Committee and number of meetings attended by each of them out of the total number of 51 meetings held during the period under review are given below :-

Sr. No.	Name of Members	Number of meetings attended
1.	Shrimati Raj Rani Poonam, MLA	50
2.	Shri Amir Chand Makkar, MLA	48
3.	Shri Ram Kishan Fauji, MLA	45
4.	Shri Balwant Singh Sadhaura, MLA	50
5.	Shri Devender Kumar Bansal, MLA	41
6.	Shri Rakesh Kamboj, MLA	36
7.	Shri Hari Ram, MLA	50
8.	Shri Bachan Singh Arya, MLA	42
9.	Shrimati Geeta Bhukkal, MLA	38

### Meeting held and Business transacted

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	2nd May, 2006	9	Welcome address to the Committee by Secretary. The Chairperson thanked the Chief Minister & Hon'ble Speaker for



1	2	3	4
			nominating him as a Chairperson of this important Committee.
2.	10th May, 2006	8	(i) Consideration of papers placed before the Committee. (ii) The Committee discussed the question of selection of Department and decided that final decision would be taken in next meeting.
3.	17th May, 2006	8	(i) Selection of Departments. (ii) The Committee decided to hold meetings at Rajasthan w.e.f. 16th June, to 22nd June, 2006.
4.	24th May, 2006	8	The Committee partly scrutinized the material received from the Commissioner & Secretary to Government, Haryana, PWD (Public Health) Department regarding general working of PWD (Public Health) Department.
5.	31st May, 2006	8	The Committee resumed the scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, PWD (Public Health) Department regarding general working of PWD (Public Health) Department.
6.	7th June, 2006	8	The Committee resumed the scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, PWD (Public Health) Department regarding general working of PWD (Public Health) Department.
7.	13th June, 2006	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding general working of DHBVNL.
8.	16th June, 2006	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding general working of DHBVNL.

1	2	3	4
9.	17th June, 2006	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding general working of DHBVNL.
10.	18th June, 2006	8	(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding general working of DHBVNL.  (ii) Cancellation of meeting fixed for 20th June, 2006 at Chittaurgarh.
11.	22nd June, 2006	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding general working of DHBVNL.
12.	28th June, 2006	8	(i) Consideraton of papers placed before the Committee.  (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Industrial Training and Vocational Education Department.
13.	5th July, 2006	6	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Industrial Training and Vocational Education Department.
14.	12th July, 2006	9	The Committee partly scrutinized the material received from the Financial

1	2	3	4
			Commissioner & Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Industrial Training and Vocational Education Department.
15.	21st July, 2006	9	Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 29th Report of the Committee concerning H.P.G.C.L., H.V.P.N.L., U.H.B.V.N.L., D.H.B.V.N.L., (H.S.E.B.).
16.	26th July, 2006	9	(i) Consideration of papers placed before the Committee.  (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Industrial Training and Vocational Education Department.
17.	2nd August, 2006	7	The Committee scrutinized the material received from the Chief Administrator, H.U.D.A. in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Haryana Urban Development Authority.
18.	10th August, 2006	8	The Committee passed a condolence resolution on the sad demise of Dr. Surajbhan, Ex. Governor of Uttar Pradesh, and Himachal Pradesh.

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19.	17th August, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Chief Administrator; H.U.D.A. in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Haryana Urban Development Authority.</p>
20.	23rd August, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee decided to hold meetings at Shimla (H.P.) on 16th June, to 22nd June, 2006.</p>
21.	30th August, 2006	8	<p>Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Industrial Training &amp; Vocational Education Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Industrial Training and Vocational Education Department.</p>
22.	6th September, 2006	8	<p>The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Revenue Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the General Recommendation (Examination of Deputy Commissioner regarding allotment of plots to the Scheduled Castes).</p>
23.	7th September, 2006	9	<p>The Committee resumed the scrutiny of the material received from the Financial Commissioner &amp; Principal Secretary to Government, Revenue Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the General Recommendation (Examination of Deputy</p>



1	2	3	4
			Commissioner regarding allotment of plots to the Scheduled Castes).
24.	13th September, 2006	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Revenue Department in respect of implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning the General Recommendation (Examination of Deputy Commissioner regarding allotment of plots to the Scheduled Castes).</p>
25.	26th September, 2006	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning the Haryana Vidyt Parsaran Nigam Ltd.
26.	29th September, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning the Haryana Vidyt Parsaran Nigam Ltd.</p>
27.	4th October, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 29th</p>

1	2	3	4
			Report of the Committee concerning the Haryana Power Generation Corporation Ltd.
28.	11th October, 2006	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Urban Development Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Urban Development (Local Bodies) Department.</p>
29.	18th October, 2006	9	<p>(i) The Committee scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Uttar Haryana Bijli Vitran Nigam Ltd.</p> <p>(ii) The Committee decided to hold meeting at Haryana Bhawan, New Delhi on 30th October, 2006.</p>
30.	24th October, 2006	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning the Dhakshin Haryana Bijli Vitran Nigam Ltd.</p> <p>(iii) Confirmation of Proceedings.</p>
31.	30th October, 2006	7	(i) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of



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			implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning the Dhakshin Haryana Bijli Vitran Nigam Ltd.
			(ii) The Committee decided to visit the State of Himachal Pradesh & Jammu Kashmir on 14th to 18th November, 2006.
32.	6th November, 2006	9	The Committee scrutinized the material received from the Commissioner & Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning Urban Development (Local Bodies) Department.
33.	14th November, 2006	8	The Committee partly scrutinized the material/reply received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department relating to Haryana State Cooperative Apex Bank Ltd., in connection with the general working.
34.	15th November, 2006	5	The Committee partly scrutinized the material/reply received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department relating to Haryana State Cooperative Apex Bank Ltd., in connection with the general working.
35.	16th November, 2006	6	The Committee partly scrutinized the material/reply received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department relating to Haryana State Cooperative Apex Bank Ltd., in connection with the general working.
36.	18th November, 2006	6	The Committee scrutinized the material/ reply received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department relating to Haryana State Cooperative Apex Bank Ltd., in connection with the general working.

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37.	22nd November, 2006	9	(i) Consideration of papers placed before the Committee. (ii) Postponement of oral examination fixed for 22nd November, 2006.
38.	29th November, 2006	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department regarding the general working of Haryana Vidyut Prasran Nigam Ltd.
39.	6th December, 2006	8	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Education Department regarding the general working of the Education Department (Higher Education).
40.	13th December, 2006	8	(i) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Home Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Home (Police) Department. (ii) Oral examination of the Commissioner & Secretary to Government, Haryana, Co-operation Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 29th Report of the Committee concerning HAFED.
41.	19th December, 2006	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Urban Development (Local Bodies) Department.



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			(ii) The Committee decided to hold its meeting at Barbet Tourist Complex Sohna, Faridabad.
42.	27th December, 2006	8	The Committee partly scrutinized the material received from the financial Commissioner & Principal Secretary to Government, Haryana, PWD (B&R) Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning PWD (B&R) Department.
43.	3rd January, 2007	8	The Committee scrutinized the material received from the financial Commissioner & Principal Secretary to Government, Haryana, PWD (B&R) Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning PWD (B&R) Department.
44.	10th January, 2007	7	Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Town and Country Planning Department in respect of implementation of recommendations/ observations as contained in the 29th Report of the Committee concerning HUDA.
45.	17th January, 2007	8	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 29th Report of the Committee concerning Public Works (B&R) Department.  (iii) The Committee decided to undertake study tour to the States of Andhra Pradesh and Tamil Nadu from 27th February to 8th March, 2007.

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			(iv) Confirmation of proceedings.
46.	25th January, 2007	9	(i) The Committee scrutinized the material received from the Commissioner & Secretary to Government, Haryana, Cooperation Department regarding the general working of the Haryana Dairy Development Cooperative Federation Ltd.
47.	31st January, 2007	8	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department regarding the general working of the Haryana State Cooperative Labour and Construction Federation Ltd.
48.	5th February, 2007	8	(i) Consideration of papers placed before the Committee. (ii) Postponement of Study Tour Programme to the States of Andhra Pradesh and Tamil Nadu from 27th February to 8th March, 2007. (ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department regarding the general working of the Haryana State Federation of Cooperative Sugar Mills Ltd. Panchkula.
49.	14th February, 2007	6	The Committee resumed the scrutiny of the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department regarding the general working of the Haryana State Federation of Cooperative Sugar Mills Ltd. Panchkula.
50.	21st February, 2007	5	(i) Consideration of papers placed before the Committee. (ii) The Committee resumed the scrutiny of the material received from the Financial Commissioner & Principal Secretary to

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			Government, Haryana, Cooperation Department regarding the general working of the Haryana State Federation of Cooperative Sugar Mills Ltd.
51.	28th February, 2007	8	(i) Consideration of papers placed before the Committee. (ii) Confirmation of proceedings. (iii) Drafting and finalization of 30th Report of the Committee.

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### Report Presented

The Committee presented the thirtieth Report of the Committee for the year 2006-2007 to the house on 22nd March, 2007.

### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

## COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2006-2007 consisting of nine Members was nominated by the Speaker Haryana Vidhan Sabha on 24th April, 2006 *vide* notification No. CB/A-1/2006-2007/42, dated 24th April, 2006.

Shri Naresh Kumar Sharma, MLA a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 54 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Naresh Kumar Sharma, MLA	52
2.	Shri Dharambir Gauba, MLA	31
3.	Shri Somvir Singh, MLA	41
4.	Shri Satvinder Singh Rana, MLA	41
5.	Shri Subhash Chand, MLA	53
6.	Shri Bharat Singh Chhokar, MLA	44
7.	Shri Devender Kumar Bansal, MLA	34
8.	Smt. Rekha Rana, MLA	49
9.	Shri Naresh Yadav, MLA	36
<b>Special Invitees</b>		
*1.	Shri Ramesh Kumar Gupta, MLA	16
**2.	Shri Kulvir Singh Beniwal, MLA	19
***3.	Shri. A.C. Chaudhary, MLA	17

\*Shri Ramesh Kumar Gupta, MLA was nominated by the Hon'ble Speaker as Special Invitee on 25th April, 2006.

\*\*Shri Kulvir Singh Beniwal, MLA was nominated by Hon'ble Speaker as Special Invitee on 5th May, 2006.

\*\*\*Shri A.C. Chaudhary, MLA was nominated by Hon'ble Speaker as Special Invitee on 10th August, 2006.

### Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and businesses transacted at each meeting are given below :—

Sr. No.	Date of meetings	Number of Members Including Special Invitees Present	Business Transacted
1	2	3	4
1.	4th May, 2006	9	The Under Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	10th May, 2006	8	Scrutiny of the replies received from the Technical Education Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
3.	17th May, 2006	9	The Committee Postponed the oral Examination of the Commissioner and Secretary to Government, Haryana, Technical Education Department in respect of implementation of the outstanding assurances of 35th Report of the Committee.
4.	24th May, 2006	9	The Committee decided to orally examine the representative of the Health Department in regard to the implementation of the outstanding assurances as contained in its 35th Report.
5.	31st May, 2006	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
6.	7th June, 2006	8	The Committee orally examined the representatives of the Technical Education Department in regard to the implementation of the outstanding assurances as contained in its of 35th Report of the Committee.
7.	14th June, 2006	8	The Committee orally examined the representatives of the Health Department

1	2	3	4
			in regard to the implementation of the outstanding assurances as contained in its 35th Report.
8.	21st June, 2006	10	Scrutiny of the replies received from the Health Department in regard to the implementation of the outstanding assurances No. 291 to 305 as contained in 35th Report of the Committee.
9.	28th June, 2006	9	Scrutiny of the replies received from the Health Department in regard to the implementation of the outstanding assurances No. 306 to 325 as contained in 35th Report of the Committee.
10.	5th July, 2006	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
11.	12th July, 2006	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
12.	17th July, 2006 (Haryana Bhawan, New Delhi)	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
13.	18th July, 2006 (Haryana Bhawan, New Delhi)	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
14.	21st July, 2006	8	Scrutiny of the replies received from the Education Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
15.	26th July, 2006	10	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of June, 2005.

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16.	2nd August, 2006	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of June, 2005.
17.	7th August, 2006	8	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of June, 2005.
18.	14th August, 2006	7	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of June, 2005.
19.	21st August, 2006	8	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of December, 2005.
20.	28th August, 2006	11	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of December, 2005.
21.	6th September, 2006	10	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of January, 2006.
22.	12th September, 2006	11	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of January, 2006.
23.	25th September, 2006	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
24.	4th October, 2006	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
25.	10th October, 2006	7	(i) Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding

1	2	3	4
			assurances as contained in 35th Report of the Committee.
			(ii) Consideration of Papers placed before the Committee.
26.	17th October, 2006	9	Scrutiny of the replies received from the Revenue & Disaster Management Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
27.	23rd October, 2006	8	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
28.	26th October, 2006 (Haryana Bhawan, New Delhi)	8	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
29.	2nd November, 2006 (Haryana Bhawan, New Delhi)	10	Scrutiny of the replies received from the Cooperation Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
30.	7th November, 2006	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
31.	13th November, 2006	11	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
32.	15th November, 2006 (Amritsar)	7	Scrutiny of the replies received from the Revenue & Disaster Management Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
33.	16th November, 2006 (Katra)	7	Scrutiny of the replies received from the Revenue & Disaster Management





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			Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
34.	24th November, 2006	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
35.	29th November, 2006	9	Scrutiny of the replies received from the Revenue & Cooperation Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
36.	4th December, 2006	5	The Committee Scrutinized the replies received from the Public Health Department in respect of the implementation of the outstanding assurances of June Session, 2005.
37.	11th December, 2006	8	Scrutiny of the replies received from the Agriculture Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
38.	18th December, 2006	9	Scrutiny of the replies received from the Agriculture Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
39.	27th December, 2006	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
40.	2nd January, 2007	11	Scrutiny of the replies received from the Public Health Department in respect of the implementation of the outstanding assurances of June Session, 2005.
41.	8th January, 2007	9	Scrutiny of the replies received from the Public Health Department in respect of the implementation of the outstanding assurances of June Session, 2005.

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42.	15th January, 2007	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
43.	20th January, 2007 (Haryana Bhawan, New Delhi)	8	The Committee framed the questionnaire for discussion with the Councillor and Administrator of Andaman & Nikobar.
44.	22nd January, 2007 (Tirupati)	5	The Committee reviewed the questionnaire for discussion with the Councillor and Administrator of Andaman & Nikobar.
45.	23rd January, 2007 (Andaman & Nikobar)	5	The Committee discussed matters of common interest with the Councillor and Administrator of Andaman & Nikobar.
46.	24th January, 2007 (Havlok Island)	5	The Committee framed the questionnaire for discussion with the Karnataka Legislative Assembly.
47.	27th January, 2007 (Varindavan Garden, Mysore)	5	The Committee observed the various aspects to be discussed during the study tour programme of the Committee.
48.	29th January, 2007 (Banglore)	5	The Chairman, Committee on Government Assurances, Karnataka Legislative Assembly, welcomed the Committee on Government Assurances of Haryana Vidhan Sabha on its visit to Karnataka and discussed on the matters of common interest.
49.	31st January, 2007 (Hyderabad)	5	The Chairman, Committee on Government Assurances, Andhra Pradesh Legislative Assembly, welcomed the Committee on Government Assurances of Haryana Vidhan Sabha on its visit to Andhra Pradesh and discussed on the matters of common interest.
50.	2nd February, 2007 (Haryana Bhawan, New Delhi)	5	The Committee reviewed the tour programme undertaken by the Committee.
51.	6th February, 2007	6	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.



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52.	13th February, 2007	9	Scrutiny of the replies received from the Power Department in regard to the implementation of the outstanding assurances as contained in 35th Report of the Committee.
53.	20th February, 2007	7	(i) Confirmation of Proceedings by the Chairperson (ii) The Committee partly drafted the 36th Report of the Committee on Government Assurances for the year 2006-2007.
54.	27th February, 2007	10	(i) Confirmation of Proceedings by the Chairperson (ii) The Committee drafted and finalized the 36th Report of the Committee on Government Assurances for the year 2006-2007.

The details of the meetings held at places outside Chandigarh are as under :-

Sr. No.	Date	Place
1.	17th July, 2006	Haryana Bhawan, New Delhi
2.	18th July, 2006	Haryana Bhawan, New Delhi
3.	26th October, 2006	Haryana Bhawan, New Delhi
4.	2nd November, 2006	Haryana Bhawan, New Delhi
5.	15th November, 2006	Amritsar (Punjab)
6.	16th November, 2006	Katra
7.	20th January, 2007	Haryana Bhawan, New Delhi
8.	22nd January, 2007	Tirupat (Andhra Pradesh)
9.	23rd January, 2007	Andaman & Nikobar
10.	24th January, 2007	Havlock Island
11.	27th January, 2007	Varindavan (Mysore)
12.	29th January, 2007	Banglore
13.	31st January, 2007	Hyderabad
14.	2nd February, 2007	Haryana Bhawan, New Delhi

**Report Presented**

The Committee presented its 36th Report for the year 2006-2007 to the House on 22nd March, 2007.

**Proceedings**

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 24th April, 2006 and was notified in the official Gazette vide Notification No. HVS/SLC/1/2006-07/45, dated 24th April, 2006.

Shri Nirmal Singh was appointed as the Chairperson of the Committee but after the resignation of Shri Nirmal Singh, MLA from the Chairmanship and Membership of the Committee w.e.f. 4th May, 2006 vide notification No. HVS-SLC-1/2006-2007/56, dated the 5th May, 2006 and nominated Shri Ramesh Chander Kaushik, MLA as a Member and Chairperson of the Committee vide notification No. HVS-SLC-1/2006-2007/57, dated the 5th May, 2006 by the Hon'ble Speaker.

The Committee held 51 meetings during the period under Review.

The names of Members and number of meetings attended by each of them are shown in the following Table:—

Sr. No.	Name of the Member	Number of meetings Attended
*1.	Shri Nirmal Singh, MLA	Chairperson NIL
**2.	Shri Ramesh Chander Kaushik, MLA	Chairperson 49
3.	Smt. Anita Yadav, MLA	Member 47
4.	Shri Jatinder Singh Malik, MLA	Member 04
5.	Shri Harsh Kumar, MLA	Member 31
6.	Shri Dura Ram, MLA	Member 19
7.	Shri Sahida Khan, MLA	Member 45
8.	Shri Dinesh Kaushik, MLA	Member 22
9.	Advocate General	Member NIL

### Special Invitees

***1.	Shri Sher Singh, MLA	14
****2.	Shri Radhey Shyam Sharma, MLA	21
****3.	Smt. Shakuntla Bhagwaria, MLA	20

\* Resignation from the Chairmanship and Membership of the Committee was accepted by the Hon'ble Speaker w.e.f. 4th May, 2006 vide notification No. HVS-SLC-1/2006-2007/56, dated the 5th May, 2006.

\*\* Nominated as Member and Chairperson of the Committee vide notification No. HVS-SLC-1/2006-2007/57, dated the 5th May, 2006.

\*\*\* Nominated as Special Invitee of the Committee vide Notification No. HVS-SLC-1/2006-2007/74, dated the 18th July, 2006.

\*\*\*\* Nominated as Special Invitees of the Committee vide Notification No. HVS-SLC-1/2006-2007/77, dated the 24th August, 2006.

### Rules Scrutinized

The Committee scrutinized the following Rules :—

1. The Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
2. The Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.

### Meetings held and Business transacted

The dates and the meetings, the numbers of Members and the Business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	8-5-2006	4	1. Welcome Address by the Deputy Secretary. 2. The Committee decided to undertake its study tour to the State of Jammu & Kashmir.
2.	15-5-2006	5	1. Papers placed before the Committee. 2. Selection of Rules for Scrutiny. 3. The Committee decided to cancel its study tour and hold its own meetings at Shimla on 29 & 30 May, 2006.
3.	22-5-2006	4	Scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
4.	29-5-2006	3	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
5.	30-5-2006	3	1. Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887. 2. The Committee decided to undertake its study tour to the States of West Bengal, Tamil Nadu and Union Territory of Andaman & Nicobar Islands from 28th June, 2006 to 5th July, 2006.

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6.	6-6-2006	5	1. Papers placed before the Committee. 2. Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
7.	14-6-2006	6	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
8.	21-6-2006	6	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
9.	26-6-2006	6	1. Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 5th July, 2006.
10.	3-7-2006	4	1. Implementation of recommendation made by the Committee in its 33rd Report and further observations as contained in its 34th and 35th Report. 2. The Committee decided to undertake a study tour to the State of Rajasthan.
11.	5-7-2006	5	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
12.	12-7-2006	4	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
13.	17-7-2006	3	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
14.	19-7-2006	6	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
15.	22-7-2006	4	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
16.	24-7-2006	4	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.

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17.	26-7-2006	4	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
18.	1-8-2006	5	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
19.	8-8-2006	5	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
20.	14-8-2006	3	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
21.	22-8-2006	5	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
22.	29-8-2006	5	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
23.	5-9-2006	7	Resumption of scrutiny of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887.
24.	12-9-2006	8	1. Scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948. 2. Confirmation of the proceedings of the meetings.
25.	27-9-2006	7	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
26.	4-10-2006	5	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
27.	11-10-2006	7	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
28.	16-10-2006	5	Meeting adjourned for want of Quorum.



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29.	26-10-2006	4	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> <li>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd November, 2006.</li> </ol>
30.	31-10-2006	6	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
31.	2-11-2006	4	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
32.	8-11-2006	6	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> </ol>
33.	15-11-2006	6	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
34.	22-11-2006	5	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> </ol>
35.	28-11-2006	7	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
36.	6-12-2006	7	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
37.	12-12-2006	6	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.

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38.	18-12-2006	7	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
39.	27-12-2006	6	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> </ol>
40.	4-1-2007	7	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> <li>3. The Committee decided to undertake a study tour to the States of Kerala, Tamil Nadu and Andhra Pradesh.</li> </ol>
41.	9-1-2007	8	Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
42.	17-1-2007	6	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Resumption of scrutiny of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> <li>3. The Committee decided to postpone the study tour to the States of Kerala, Tamil Nadu and Andhra Pradesh.</li> </ol>
43.	24-1-2007	7	Watching of implementation of outstanding recommendations/observations of the Committee made in its 32nd Report (2001-02) and 33rd Report (2002-03) in respect of the Haryana Canal and Drainage Rules, 1976 and the Punjab Industrial Housing Rules, 1956, respectively.
44.	30-1-2007	7	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Oral examination of the Financial Commissioner &amp; Principal Secretary to</li> </ol>



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			Government, Haryana, Irrigation Department regarding interim reply of the department to the observations/recommendations of the Committee, made in respect of the Haryana Canal and Drainage Rules, 1977 as contained in its 32nd to 35th Report.
			3. Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Housing Department regarding non-implementation of the observations/recommendations of the Committee, made in respect of the Punjab Industrial Housing Rules, 1956 as contained in its 33rd to 35th Report.
			4. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi and Bhopal (Madhya Pradesh).
45.	6-2-2007	7	<p>1. Paper placed before the Committee.</p> <p>2. Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Urban Development Department regarding non-implementation of the observations/recommendations of the Committee, made in respect of (I) The Haryana Municipal Drainage and Sanitation Bye-Laws, 1977 and (II) The Haryana Municipal (Sanitation and Public Health) Bye-Laws, 1976 contained in its 34th and 35th Report.</p> <p>3. Confirmation of the proceedings of the meetings.</p>
46.	13-2-2007	5	<p>1. Paper placed before the Committee.</p> <p>2. Scrutiny of the reply in respect of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</p>
47.	15-2-2007	4	Scrutiny of the reply in respect of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.

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48. 20-2-2007		4	<ol style="list-style-type: none"> <li>1. Paper placed before the Committee.</li> <li>2. Oral examination of the departmental representatives of the Health Department regarding non-implementation of the observations/recommendations of the Committee, made in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964, as contained in its 35th Report.</li> <li>3. Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Mines and Geology Department regarding non-implementation of recommendations/observations of the Committee, made in respect of the Punjab Minor Mineral Concession Rules, 1964 as contained in its 35th Report.</li> </ol>
49. 27-2-2007		6	<ol style="list-style-type: none"> <li>1. Oral examination of the Commissioner &amp; Secretary to Government, Haryana Co-operation Department regarding non-implementation of observations/recommendations of the Committee made in respect of the Haryana Co-operative Societies Rules, 1989 as contained in its 34th &amp; 35th Report.</li> <li>2. Oral examination of the Commissioner &amp; Secretary to Government, Haryana Animal Husbandry &amp; Dairying Department in respect of replies received from the Government with regard to the observations/recommendations made by the Committee on the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</li> </ol>
50. 7-3-2007		4	<ol style="list-style-type: none"> <li>1. Oral examination of the Financial Commissioner &amp; Principal Secretary to Government, Haryana, Revenue Department regarding non-implementation of observations/recommendations of the Committee made in respect of The Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 as contained in its 34th and 35th Report.</li> </ol>

1	2	3	4
			2. Oral Examination regarding the Punjab Land Revenue Rules, framed under the Punjab Land Revenue Act, 1887.
			3. Drafting and Finalisation of 36th Report of the Committee on Subordinate Legislation for the year 2006-07.
			4. Confirmation of the proceedings of the meetings.
51.	30-3-2007	5	1. Paper placed before the Committee. 2. The Committee examined its 36th Report which was presented to the House in March Session, 2007

#### Meetings at Places other than Chandigarh.

The Committee held its meetings on the following dates and places :—

- |     |                     |                            |
|-----|---------------------|----------------------------|
| 1.  | 29th May, 2006      | Shimla.                    |
| 2.  | 30th May, 2006      | Shimla                     |
| 3.  | 5th July, 2006      | Haryana Bhawan, New Delhi. |
| 4.  | 19th July, 2006     | Haryana Bhawan, New Delhi. |
| 5.  | 22nd July, 2006     | Jodhpur (Rajasthan).       |
| 6.  | 24th July, 2006     | Udaipur (Rajasthan).       |
| 7.  | 26th July, 2006     | Jaipur (Rajasthan).        |
| 8.  | 2nd November, 2006  | Haryana Bhawan, New Delhi. |
| 9.  | 13th February, 2007 | Haryana Bhawan, New Delhi. |
| 10. | 15th February, 2007 | Bhopal (Madhya Pradesh)    |

#### Report Presented

The Committee presented to the House its 36th Report for the year 2006-2007 on the 22nd March, 2007.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE OF PRIVILEGES

Privileges Committee constituted on 5th April, 2005 continued till 23rd April, 2006 and held also three meetings in the month of April, 2006.

The new Committee of Privileges consisting of ten Members was nominated by the Hon'ble Speaker *vide* Notification No. Priv-1/2006/50, dated 24th April, 2006, under Rule 284(1) of the Rules Procedure and Conduct of Business in the Haryana Legislative Assembly.

The Committee held a total number of 37 meetings during the period under review.

The names of the Members and the number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Sh. Karan Singh Dalal, MLA	28
***2.	Sh. Shadi Lal Batra, MLA	2
3.	Smt. Shakuntla Bhagwaria, MLA	33
*4.	Sh. Ramesh Chander, MLA	2
5.	Smt. Geeta Bhukkal, MLA	30
**6.	Sh. Ramesh Kumar Gupta, MLA	6
7.	Sh. Radhey Shyam Sharma, MLA	27
8.	Sh. Arjan Singh, MLA	36
9.	Sh. Gian Chand, MLA	33
10.	Sh. Rajinder Singh Joon, MLA	20
11.	Sh. Nirmal Singh, MLA	11
12.	Sh. A.C. Chaudhary, MLA	25
13.	Sh. Habid-Ur-Rehman, MLA	6

\* Sh. Ramesh Chander, MLA resigned from the membership of the Privilege Committee with effect from 4th May, 2006 and Sh. Nirmal Singh, MLA was nominated to serve on the Committee of Privileges with effect from 4th May, 2006 in the vacancy caused by the resignation of Sh. Ramesh Chander, MLA under Rule 284(4) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

\*\* Sh. Ramesh Kumar Gupta, MLA resigned from the membership of the Privilege Committee with effect from 23rd May, 2006 and Sh. A.C. Chaudhary, MLA

was nominated to serve on the Committee of Privileges with effect from 23rd May, 2006 in the vacancy caused by the resignation of Sh. Ramesh Kumar Gupta, MLA under Rule 284(4) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

\*\*\* Sh. Shadi Lal Batra, MLA resigned from the membership of the Privilege Committee with effect from 28th June, 2006 and Sh. Habib-Ur-Rehman, MLA was nominated to serve on the Committee of Privileges with effect from 28th June, 2006 in the vacancy caused by the resignation of Sh. Shadi Lal Batra, MLA under Rule 284(4) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Privilege issue against Sh. Om Parkash Chautala, MLA given notice of by Sh. Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana on the grounds of misconduct, misbehaviour and disorderly disrupting the proceedings of the House on 20-3-2007 and the matter referred to the Committee of Privileges for examination, investigation and report.

1. 7-4-2006	8	The Committee partly discussed the scope and functions of the Committee.
2. 12-4-2006	6	The Committee partly discussed the scope and functions of the Committee.
3. 13-4-2006	7	The Committee partly discussed the scope and functions of the Committee.
4. 2-5-2006	8	Welcome address to the Committee by the Under Secretary, H.V.S. and discussed the scope and functions of the Committee of Privileges. The Committee decided to undertake its study tour to the State of Jammu & Kashmir. The Committee decided to hold its meetings on every Monday of the week.
5. 8-5-2006	7	The Committee partly discussed the scope and functions of the Committee. The Committee desired to have a meeting with the Privileges Committee of Parliament to discuss the working of the Privilege Committee of Parliament.
6. 15-5-2006	7	The Committee partly discussed the scope and functions of the Committee. The Committee decided to undertake the study tour to the States of Tamil Nadu, West Bengal and Port Blair from 7th June, 2006 to 14th June, 2006.
7. 23-5-2006	9	The Committee partly discussed the scope and functions of the Committee.
8. 5-6-2006	9	The Committee discussed the scope and functions of the Committee.

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9.	6-6-2006 (Haryana Bhawan, New Delhi).	9	The Committee discussed the scope and functions to the Committee.
10.	8-6-2006 (Chennai)	7	The Committee discussed the scope and functions to the Committee.
11.	11-6-2006 (Port Blair)	7	The Committee discussed the scope and functions to the Committee.
12.	13-6-2006 (Kolkata)	7	The Committee discussed the scope and functions to the Committee.
13.	15-6-2006 (Haryana Bhawan, New Dehli).	8	The Committee discussed the scope and functions to the Committee.
14.	21-6-2006	8	The Committee discussed the scope and functions to the Committee.
15.	26-6-2006	9	The Committee discussed about the various scope and functions to the Committee. The Committee decided to hold its own meeting on 5-7-2006 at Haryana Bhawan New Delhi.
16.	4-7-2006	5	The Committee discussed about the various scope and functions of the Committee.
17.	5-7-2006	6	The Committee discussed about the various scope and functions of the Committee.
18.	12-7-2006	8	The Committee discussed about the various scope and functions of the Committee.
19.	21-7-2006	8	The Committee discussed about the various scope and functions of the Committee.
20.	26-7-2006	8	The Committee discussed about the various scope and functions of the Committee. The Committee further decided to discuss the matter whether the meetings of the Privilege Committee may be continued every week in the absence of any question of Privilege pending for consideration before the Committee.
21.	27-7-2006 (Haryana Bhawan, New Dehli).	9	The Committee discussed about the various scope and functions of the Committee. The Committee further decided to discuss the matter whether the meetings of the Privilege Committee may be continued every week in the absence of any question of Privilege



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			pending for consideration before the Committee.
22.	2-8-2006	7	The Committee discussed about the various scope and functions of the Committee. The Committee further decided to discuss the matter whether the meetings of the Privilege Committee may be fixed every week in the absence of any question of Privilege or not in its next meetings. The Committee decided to wait for the Comments of the Chairperson of the Committee.
23.	10-8-2006	7	The Committee discussed about the various scope and functions of the Committee. The Committee further decided to discuss the matter whether the meetings of the Privilege Committee may be continued every week in the absence of any question of Privilege pending for consideration before the Committee.
24.	17-8-2006	6	Since all the Members of the Committee were not present in the meeting held on Thursday the 17th August, 2006 at 11.30 A.M. hence, the Committee decided to defer the agenda/ matter till 23rd August, 2006 at 11.30 A.M.
25.	23-8-2006	8	The Committee decided not to hold any meeting in Chandigarh in the absence of any business before the Committee. However, the Committee may undertake study tour whenever it desires.
26.	1-9-2006	8	The Committee decided to cancel its study tour programme to the State of Rajasthan due to the flood situation in the State of Rajasthan.
27.	22-11-2006	5	The Committee partly discussed the scope and functions of the Committee. The Committee decided to undertake a study tour to the State of Himachal Pradesh with effect from 4-12-2006 to 8-12-2006.
28.	18-12-2006	8	The Committee discussed about the study tour of the State of Rajasthan which is going to be commenced from 20th December, 2006 to 29th December, 2006.
29.	15-1-2007	6	In view of the permission granted by the Hon'ble Speaker, the Committee decided to proceed to Delhi for meeting and discussing

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			the working of the Privileges Committee of Delhi Vidhan Sabha on common interest in the premises of the Delhi Vidhan Sabha on 18-1-2007.
30.	17-1-2007	5	The Committee discussed about the various scope and functions of the Committee.
31.	18-1-2007 (Delhi)	3	At the outset, Hon'ble Speaker, Delhi Legislative Assembly welcomed the Committee of Privileges, Haryana Vidhan Sabha on its visit to Delhi Legislative Assembly. Thereafter the Committee discussed regarding the various scope and functions of the Committee and also discussed about the matters of common interest. In the end Shri Karan Singh Dalal, Hon'ble Chairperson, Committee of Privileges thanks the Delhi Legislative Assembly Secretariat for providing hospitality and other facilities on its visit.
32.	5-2-2007	6	The Committee discussed the questionnaire for giving opinion on all aspects of Parliamentary Privileges received from the Lok Sabha Secretariat.
33.	13-2-2007	7	The Committee has gone through the booklet containing the questionnaire received from the Lok Sabha Secretariat. The Committee decided that the photocopy of the same may be distributed amongst the members of the Committee for giving their opinion.
34.	14-2-2007	4	The Committee discussed the questionnaire for giving opinion on all aspects of Parliamentary Privileges received from the Lok Sabha Secretariat.
35.	21-2-2007	7	(i) The Committee discussed the questionnaire for giving opinion on all aspects of Parliamentary Privileges received from the Lok Sabha Secretariat. The Committee also desired that a copy of the questionnaire be supplied to the Research Branch for supplying the comments as well as supporting material to finalized the reply to the questionnaire at the earliest.
36.	28-2-2007	4	(ii) Confirmation of proceedings. Condolence resolution regarding the death of Sh. Puran Mal Bhagwaria husband of



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37.	28-3-2007	8	<p>Smt. Shakuntla Bhagwaria, MLA. was passed by the Committee.</p> <p>The following document was placed before the Committee before taking up the Privilege issue referred to by House:—</p> <p>The notice dated 20-3-2007 given by Sh. Randeep Singh Surjewala, Parliamentary Affairs Minister regarding breach of Privilege issue against Sh. Om Parkash Chautala, MLA. The matter placed before the Committee was considered at length. However, the Committee decided to discuss it in more detail in the next meeting of the Committee fixed for 4-4-2007 at Chandigarh and 6-4-2007 at Haryana Bhawan, New Delhi. The Committee confirmed the proceedings of the meetings of the Committee.</p>

## HOUSE COMMITTEE

1. The House committee for the year 2006-2007 consisting of five members was nominated by the Hon'ble Speaker on 24th April, 2006.

2. Shri Azad Mohammad, Deputy Speaker was the the Ex-officio Chairperson of the Committee.

3. The Committee held 11 meetings including one in which the business could not be transacted for want of quorum.

4. The names of the members and number of meetings attended by each of them are given in the following table:—

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Azad Mohammad, Deputy Speaker .	06
2.	Shri Udai Bhan, MLA	07
3.	Shri Shadi Lal Batra, MLA	02
4.	Shri Jitender Singh Malik, MLA	05
5.	Shri Sukhbir Singh Jaunpuria, MLA	03

5. The dates of meetings held, number of the members present and business transacted in each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	2-5-2006	4	<p>(i) The Committee discussed regarding scope and functions of the Committee.</p> <p>(ii) The Committee desired that colour T.V. be provided in each room of the MLAs Hostel.</p> <p>(iii) A request dated 19-11-2005 received from the Hon. members for providing adequate accommodation to the Hon. members, was placed before the Committee. After going through the contents of the request, the committee was of the view that there is a shortage of accommodation in the MLAs Hostel, so, it is not possible to provide two rooms to all the Hon. members .</p> <p>As far as cleanliness is concerned, the Committee directed the PWD (B&amp;R) authorities to pay more attention in this regard.</p> <p>(iv) Endst. No. 39/3/95-Pol (4P) dated 20th February, 2006 received from the Chief Secretary to Govt. Haryana, regarding the maintenance of Haryana MLAs Hostel and 22 old MLAs Flats, was placed before the Committee. The Committee observed that the maintenance of Haryana the maintenance of Haryana MLAs Hostel and 22 MLAs Flats have not been taken over by the PWD (B&amp;R) Department Haryana despite the the orders of the Govt. in this regard. The Committee, therefore, desired that the Financial Commissioner &amp; Principal Secretary to Govt. Haryana, PWD (B&amp;R) be asked to take up the maintenance work as per decision of the Govt. under intimation to the Committee.</p>

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			<p>(v) The position of vacation of MLAs Flats was placed before the Committee and the Committee noted the contents thereof.</p> <p>(vi) Letter No. 49 dated 10-3-06 received from Sh. Paramvir Singh, Parliamentary Secretary, PWD (B&amp;R) and a request from Sh. Dharambir, Chief Parliamentary Secretary regarding retention of MLAs Flat No. 105 &amp; 18 respectively and letter No. 22/1/2006-Pol (3P) dated 27-3-2006 received from the Chief Secretary to Govt. Haryana regarding permission to retain the Flat No. 18 were placed before the Committee. The Committee is of the view that since they have been allotted Govt. accommodation by the Government, they may be requested to vacate the MLAs Flats.</p> <p>(vii) The Committee was informed that 31 applications received from the Hon. members are lying pending for allotment of MLAs Flats. The Committee, therefore, considered all the pending applications and allotted six MLAs Flats to the Hon. members by draw of lots.</p>
	2. 18-5-2006	2	<p>(i) In the absence of the Ex-officio Chairperson (Sh. Azad Mohammad, Hon. Deputy Speaker), Sh. Jitender Singh, a member of the committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats.</p>
	3. 20-6-2006 (New Delhi)	2	<p>(i) The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats.</p> <p>(ii) The Committee allotted motor garage No. 7 by draw of lots to Sh. Naresh Kumar Badli, MLA.</p>
	4. 8-8-2006	2	<p>(i) At the outset, the Ex-officio Chairperson of the House Committee, Haryana Legislative Assembly. Thereafter, both the Committees exchanged their views about</p>

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			<p>the matters of common interest. The Chairman of the sister Committee of Karnataka Legislative Assembly, on behalf of the members of the House Committee, gave his heart-felt thanks to the Chairperson, Members of the House Committee and Staff of the Haryana Vidhan Sabha Secretariat for extending their good hospitality and nice arrangements.</p>
			<p>(ii) The request of Sh. Gian Chand, MLA regarding cancellation of MLA Flat No. 18 allotted to him was placed before the Committee. The Committee acceded to his request and cancelled the allotment of Flat No. 18.</p>
			<p>(iii) The Committee observed that the barbed-wire installed in the MLAs Hostel lawns in front of room No.1 to 8 is frequently broken by the Horticulture Department U.T. for the maintenance of lawn, which is not proper from the security point of view. The Committee, therefore, decided that IRC Fabric may be installed in the corridor from room No. 1 to 8 in the Haryana MLAs Hostel Sector-3, Chandigarh.</p>
5. 22-11-2006	2		<p>(i) In the absence of Ex-officio Chairperson (Shri Azad Mohammad Hon. Deputy Speaker) Sh. Jitender Singh Malik, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats.</p>
6. 15-12-2006 (New Delhi)	2		<p>(i) In the absence of Ex-officio Chairperson (Shri Azad Mohammad Hon. Deputy Speaker) Sh. Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Memo. No. Arch-2006/11633, dated 1-11-2006 received from the Chief Architect, Department of Urban Planning, Chandigarh Administration was placed before the Committee. The Committee after</p>

1	2	3	4
			discussion desired that if the installation of IRC Fabric in the corridor from room No. 1 to 8 in the MLAs Hostel is not suitable architecturally, then the IRC Fabric may be installed in place of existing barbed wire.
			(iii) The Committee discussed about steps to be taken for the improvement of MLAs Hostel and Flats.
7.	3-1-2007	2	(i) The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats. (ii) The Committee decided to undertake study tour to the states of Maharashtra and Goa w.e.f. 29th January, 2007 to 2nd February, 2007.
8.	28-1-2007 (New Delhi)	2	The Committee discussed about the tour programme to the States of Maharashtra and Goa.
9.	30-1-2007 (Mumbai)	1	Business could not be transacted for want of Quorum.
10.	9-2-2007 (New Delhi)	2	(i) In the absence of Ex-officio Chairperson (Sh. Azad Mohammad, Hon. Deputy Speaker) Sh. Udai, Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed about steps to be taken for the improvement of MLAs Hostel and Flats.
11.	30-3-2007 (New Delhi)	2	The Committee discussed the various steps to be taken for the improvement of MLAs Hostel and Flats.

### Proceedings

A set of the Proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



## LIBRARY COMMITTEE

The committee consisting of six members was nominated by the Hon'ble Speaker on dated 24-4-2006 for the year 2006-07. Sh. Mange Ram Gupta a member of the Committee was appointed as Chairperson.

The names of the members of the Committee and the number of the meetings attended by each of them out of the total number of 55 meetings held during the period under review are given below:—

Sr. No.	Name of Members	No. of meetings attended
1.	Sh. Mange Ram Gupta, Chairperson	55
2.	Sh. Dharam Pal Singh Malik, MLA, Member	53
3.	Sh. Ishwar Singh Palaka, MLA, Member	52
4.	Dr. Shiv Shankar Bhardwaj, MLA, Member	26
5.	Sh. Bharat Singh Beniwal, MLA, Member	54
6.	Sh. Naresh Kumar, MLA, Member	03
7.	Sh. Dura Ram, MLA, Special Invitee	36
8.	Sh. K.L. Sharma, MLA, Special Invitee	28
9.	Sh. Gian Chand, MLA, Special Invitee	29

Sh. Dura Ram, MLA, was nominated by Hon'ble Speaker as a Special Invitee w.e.f. 3-5-06 to serve on the Committee for the remaining period of the year 2006-07.

Sh. K.L. Sharma, MLA was nominated by Hon'ble Speaker as a Special Invitee w.e.f. 9-5-06 to serve on the Committee for the remaining period of the year 2006-07.

Sh. Gian Chand, MLA was nominated by Hon'ble Speaker as a Special Invitee w.e.f. 24-8-06 to serve on the Committee for the remaining period of the year 2006-07.

The Committee selected the publications on different subjects. The value of publication purchased during the year 2006-07 including the cost of News papers/ Periodicals/Magazines etc. was Rs. 94,782/-. In addition to it, Govt. publication of Rs. 12427/- were also purchased.

## MEETING HELD AND BUSINESS TRANSACTED

Details regarding the dates of meetings held, number of meetings, number of members, including Special Invitees present and business transacted in each meeting are as given below:—

St. No.	Date	Number of Members (including Spl. Invitee)	Business Transacted
1	2	3	4
1.	4-5-2006	5	(i) The Research Officer welcomed the members of the Library Committee and explained to them the scope and functions of the Committee. (ii) The Committee desired that the existing newspapers/magazines and periodicals being supplied at present be continued. (iii) Two minutes silence was observed in the memory of Sh. Parmod Mahajan, former Union Minister.
2.	9-5-06	6	(i) The Committee decided that like that of previous year the book in English & Hindi etc. on different subjects be purchased for the use of Library on basis of discount recommended by the G.O.C. for the year 2006-07. (ii) The Committee selected 6 Books for the use of Library.
3.	16-5-06	5	The Committee selected 6 Books for the use of Library.
4.	23-5-06	6	The Committee selected 8 Books for the use of Library.
5.	29-5-06	6	The Committee selected 5 Books for the use of Library.
6.	6-6-06	6	The Committee selected 4 Books and one Magazine for the use of Library.
7.	13-6-06	6	The Committee selected 9 Books for the use of Library.

1	2	3	4
8.	20-6-06	7	The Committee selected 4 Books for the use of Library.
9.	27-6-06	7	The Committee discussed regarding the Right of Information Act, 2005.
10.	3-7-06	6	Books were placed before the Committee for selection but the Committee did not select any one Book.
11.	5-7-06 Fridabad	6	The Committee discussed the various step to be taken for the improvement of Library of Haryana Vidhan Sabha.
12.	6-7-06 New Delhi	6	The Committee discussed the various step to be taken for the improvement of Library of Haryana Vidhan Sabha.
13.	11-7-06	6	Books were placed before the Committee for selection but the Committee did not select any one Book.
14.	19-7-06	6	Books were placed before the Committee for selection but the Committee did not select any one Book.
15.	25-7-06	7	(i) Books were placed before the Committee for selection but the Committee did not select any one Book. (ii) The Committee confirmed the proceedings of the meetings.
16.	1-8-06	5	Books were placed before the Committee for selection but the Committee did not select any one Book.
17.	8-8-06	7	The Committee selected 2 Books for the use of Library.
18.	14-8-06	6	The Committee selected 5 Books for the use of Library.
19.	22-8-06	6	The Committee selected 2 Books and one Chart for the use of Library.
20.	29-8-06 Jaipur	6	The Committee discussed about its visit to Rajasthan Vidhan Sabha Library.
21.	30-8-06 Ajmer	5	(i) The matter of charging higher rates of accommodation/catering from the Committee of Haryana Vidhan Sabha by

1	2	3	4
			the Rajasthan Govt. was brought to the notice of the Library Committee (Complete observation).
			(ii) The Committee discussed the various steps to be taken for the improvement in the Library of Haryana Vidhan Sabha.
22.	5-9-06	6	The Committee selected 7 Books for the use of Library.
23.	11-9-06	8	Books were placed before the Committee but the Committee did not select any books.
24.	26-9-06	5	Books were placed before the Committee for selection but the Committee did not select any one Book.
25.	3-10-06	7	The Committee selected 2 Books for the use of Library.
26.	13-10-06	6	Books were placed before the Committee for selection but the Committee did not select any one Book.
27.	19-10-06	5	After going through the different books placed before the Committee, the Committee did not select any Book.
28.	26-10-06	7	The Committee select one Book for the use of Library.
29.	31-10-06	7	(i) The Committee confirmed the proceeding of the meeting.  (ii) The Committee selected 3 Books for the use of Library.
30.	8-11-06	8	Books were placed before the Committee for selection but the Committee did not select any one Book.
31.	15-11-06	6	Books were placed before the Committee for selection but the Committee did not select any one Book.
32.	20-11-06 New Delhi	6	The Committee framed the questionnaire to be discussed with the Counter-part Committees of other States of Gujrat, Maharashtra and with the Administrator of Union Territory of Daman & Diu.

1	2	3	4
33.	22-11-06 Gandhi Nagar	3	The Library Committee then visited the Library of Gujrat Legislative Assembly and appreciated the arrangement made by them.
34.	24-11-06 Silvasa	3	The Library Committee then visited the Library of Khanewal (Group of Gram Panchayat) situated near Silvasa and appreciated the arrangement made by them.
35.	27-11-06 Mumbai	5	The Committee exchanged information on procedural matters with the Secretary and Committee officer.
36.	29-11-06 Sirdi	4	The Committee visit the Libraries under the Sanjivani Rural Edu. Society College of Engineering and Technology, Kopargaon.
37.	2-12-06 Delhi	5	The Committee reviewed the proceeding of the meeting of the Library Committee held at Ahmedabad, Silvasa and Mumbai and also assessed/reviewed its experience gained during their tour to the States of Gujrat, Maharashtra & U.T. of Daman & Diu.
38.	6-12-06	5	The Committee selected 3 Books for the use of Library.
39.	12-12-06	6	Books were placed before the Committee for selection but the Committee did not select any Book.
40.	20-12-06	7	The Committee selected 2 Books for the use of Library.
41.	27-12-06	8	The Committee selected 4 Books for the use of Library.
42.	28-12-06 Amritsar	7	(i) The Ccommittee discussed the matters of common interests. (ii) The Committee inspected the Museum/ Library of Shri Har Mandir Sahib.
43.	29-12-06 Amritsar	7	The Committee discussed various steps to be taken for the improvement of the Library of Haryana Vidhan Sabha.
44.	3-1-07	7	The Committee selected 4 Books for the use of Library.
45.	9-1-07	7	The Committee selected 1 Book for the use of Library.

1	2	3	4
46.	15-1-07	6	(i) The Committee selected 1 Book for the use of Library. (ii) The Committee confirmed the proceeding of the meeting.
47.	23-1-07	6	The Committee discussed about the various steps to be taken for improvement of Library of Haryana Vidhan Sabha.
48.	29-1-07	6	The Committee selected 3 Books for the use of Library.
49.	5-2-07	8	Books were placed before the committee but the committee did not select any book.
50.	13-2-07	6	Books were placed before the committee but the committee did not select any book.
51.	21-2-07 New Delhi	5	Books were placed before the committee but the committee did not select any book.
52.	26-2-07	6	The Chairperson confirmed the proceedings of the Committee held on the following dates 15-1-07, 23-1-07, 29-1-07, 5-2-07, 18-2-07 and 21-2-07.
53.	5-3-07 Morni	7	The Committee discussed the various steps to be taken for improvement in the Library of Haryana Vidhan Sabha.
54.	28-3-07	8	The Committee discussed the various steps to be taken for improvement in the Library of Haryana Vidhan Sabha.
55.	30-3-07 New Delhi	7	The Committee discussed various steps to be taken for improvement in the Library of Haryana Vidhan Sabha.



## COMMITTEE ON PETITIONS

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 24th April, 2006 and was notified in the official gazette vide Notification No. HVS/AIO/1/2006/44, dated 24th April 2006.

Sh. Anand Singh Dangi was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 61 meetings during the period under review.

The names of members and number of meeting attended by each of them are shown in the following table :—

Sr. No.	Name of the Member	Numbers of meeting attendant
1.	Sh. Anand Singh Dangi, MLA	59
2.	Sh. Rajender Singh Joon, MLA	41
3.	Sh. Rakesh Kumar, MLA	37
4.	Sh. Ram Kumar Gautam, MLA	59
5.	Sh. Naresh Kumar Sharma, MLA	32
6.	Sh. Ramphal Chirana, MLA	61
7.	Sh. Sukhbir Singh (Rohat), MLA	35
<b>Special Invitee</b>		
1.	Sh. Habib-ur-Rehman MLA	8

Sh. Habib-ur-Rehman, MLA was nominated as special invitee of the Committee w.e.f. 24th August, 2006 vide this Secretariat notification No. HVS/AIO/1/2006/7/78 dated 24th August, 2006.

## MEETING HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings, the number of the members present and Business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	No's of Members present	Business Transacted
1	2	3	4
1.	2-5-2006	5	Welcome address to the Committee by the Under Secretary.
2.	9-5-06	7	The Committee discussed the scope and functions of the Committee.
3.	17-5-06	6	Consideration of Representation received by the Committee.
4.	24-5-06	6	Consideration of Representations received by the Committee.
5.	31-5-06	6	Consideration & discussion on various Petitions/Representation received by the Committee.
6.	7-6-06	6	Discussion on the scope and functions of the Committee on Petition of Tamil Nadu Legislative Assembly.
7.	14-6-06	5	The Committee discussed the functions of the Committee on Petitions of Tamil Nadu Legislative Assembly.
8.	21-6-06	6	Consideration & discussion of Petition/Representation received by the Committee.
9.	28-6-06	6	Resumption of discussion on scope and functions of the Committee on Petitions of the other States.
10.	4-7-06	4	The Committee discussed various scope and functions of the Committee of other State Legislative Assemblies.
11.	6-7-06 New Delhi	5	Resumption of discussion on scope and functions of the Committee on Petitions of the other States.
12.	12-7-06	7	Consideration of representation received by the Committee.





1	2	3	4
13.	19-7-06	4	The Committee discussed scope and functions of the Committee on Petitions of the other State.
14.	25-7-06	3	Resumption of discussion on scope and 19-7-06 & 25-7-06 are same functions of the Committee on Petitions of the other States.
15.	27-7-06 New Delhi	5	Consideration of papers placed before the Committee.
16.	2-8-06	7	Consideration of papers placed before the Committee.
17.	8-8-06	7	Consideration of papers placed before the Committee.
18.	14-8-06	7	Consideration of Representation placed before the Committee.
19.	17-8-06 New Delhi	5	Consideration of Papers/ Representation placed before the Committee.
20.	22-8-06 New Delhi	6	Resumption of discussion on scope and functions of the Committee on Petitions of the other States.
21.	29-8-06	7	Consideration of Petitions/Representation placed before the Committee.
22.	5-9-06	5	Consideration of Representation placed before the Committee.
23.	12-9-06	7	Resumption of discussion on scope and functions of the Committee on Petitions. Confirmation of proceedings.
24.	26-9-06	4	Consideration of Papers placed before the Committee.
25.	29-9-06 New Delhi	5	Consideration of Papers placed before the Committee.
26.	3-10-06	7	Consideration of Papers placed before the Committee.
27.	10-10-06	5	Consideration of various Petitions/ Representation received by the Committee.
28.	17-10-06	6	Consideration of Representation placed before the Committee.
29.	20-10-06 New Delhi	7	The Committee discussed the matter of not receiving the replies from various departments.

1	2	3	4
30.	24-10-06	6	The Committee could not transact any business due to declaration of holiday by the Government of Haryana on the eve of Id.
31.	30-10-06	6	Discussion on scope & function of the Committee on Petitions of the other States.
32.	2-11-06 New Delhi	6	The Committee discussed the aspect of issuing the reminder to Industries department to expedite the reply of representation sent to them for comments.
33.	7-11-06	6	Consideration of Papers placed before the Committee.
34.	10-11-06 New Delhi	7	Consideration of Petition/Representation received by the Committee.
35.	15-11-06	5	The Committee discussed the arrangements to be made for tour of the Committee.
36.	21-11-06 Morni Hills	8	The Committee discussed the aspect of issuing the reminder to Industries department regarding recovery of outstanding electricity bill.
37.	24-11-06 New Delhi	5	The Committee decided to undertake the study tour to the States of Karnataka, Goa and U.T. of Andaman and Nikobar.
38.	28-11-06	6	The Committee discussed the aspect of issuing a reminder to the Industries department to expedite the matter regarding acquisition of land.
39.	1-12-06 New Delhi	7	Consideration of Papers placed before the Committee.
40.	5-12-06	7	The Committee discussed the aspect of issuing a reminder to Industries Department regarding acquisition of land by HSIDC for Industrial area in Village Kasar, Teh-Bahadurgarh, Distt.-Jhajjar.
41.	8-12-06 New Delhi	8	The Committee discussed the aspect of issuing a reminder to Industries Department regarding release of constructed building from the acquisition of land acquired for the industrial area, Sec-4, Yamunanagar.



1	2	3	4
42.	11-12-06	6	Consideration of scope & functions of the Committee on Petitions of other states. Confirmation of the proceeding.
43.	14-12-06 New Delhi	5	The Committee discussed the aspect of issuing a reminder to Industries Department regarding release of constructed building from the acquisition of land acquired for the industrial area, Sec-4, Yamunanagar
44.	19-12-06	5	Consideration of various Petitions/Representations received by the Committee.
45.	27-12-06	8	The Committee discussed scope and function of the Committee on Petitions of other States.
46.	2-1-07	6	The Committee discussed its tour programme to other States.
47.	8-1-07 New Delhi	5	The Committee discussed its tour programme to other States.
48.	11-1-07 at Baratange (Andeman & Nicobar), Island.	3	The Committee discussed the grievances of people of Port-Blair and surrounding areas who came/appear before the Committee at Port-Blair.
49.	14-1-07 Masore (Karnatka)	4	The Committee discussed various aspects of remaining part of its tour programme.
50.	15-1-07 Ooty	4	The Committee discussed various aspects of remaining part of its tour programme.
51.	17-1-07 Banglore	4	Meeting with the Hon'ble Speaker of Karnataka Legislative Assembly.
52.	19-1-07 Alteno Circuit House, Goa.	4	The Committee discussed various scope and functions of the Committee on Petitions of both the states with Sh. Manohar Parikar, the Leader of opposition of Goa Legislative Assembly.
53.	20-1-07 New Delhi	5	The Committee reviewed its tour programme.
54.	25-1-07	6	Considerations of Papers placed before the Committee.

1	2	3	4
55.	31-1-07	7	Considerations of Papers placed before the Committee.
56.	7-2-07	7	Consideration of the scope & functions of the Committee on Petitions of other states.
57.	14-02-07	7	Consideration of various petitions/representation received by the Committee.
58.	21-02-07	6	The Committee discussed various scope and functions of the Committee on Petitions of other States.
59.	28-02-07	6	The Committee discussed various scope and functions of the Committee on Petitions of other States.
60.	28-03-07	6	Confirmation of the proceedings.
61.	30-3-07 New Delhi	5	Consideration of Papers placed before the Committee.

## RULES COMMITTEE

The Committee consisting of following seven Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 24th April, 2006 vide Notification No. HVS-LA-71/2006/46, dated the 24th April, 2006 :—

(The Committee did not hold any meeting during the period under review.)

Sr. No.	Name of the Members	
1.	Dr. Raghuvir Singh Kadian, Speaker	Ex-Officio Chairperson
2.	Shri Anand Singh Dangi, MLA	Member
3.	Shri Shamsher Singh Surjewala, MLA	Member
4.	Shri Shadi Lal Batra, MLA	Member
5.	Shri Sher Singh, MLA	Member
6.	Shri Kharaiti Lal Sharma, MLA	Member
7.	Shri Nirpender Singh, MLA	Member

## BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 13th March, 2006 continued to function upto 6th September, 2006 and the same was ordered to continue by the Hon'ble Speaker on the 7th September, 2006.

The Committee which was ordered to continue on 7th September, 2006 held one meeting *i.e.* on 18th September, 2006. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below:—

Sr. No.	Name of the Members	Number of meeting attended
1.	Dr. Raghuvir Singh Kadian, Speaker	1
2.	Ch. Bhupinder Singh Hooda, Chief Minister	1
3.	Ch. Birender Singh, Finance Minister	1
4.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
5.	Shri Om Parkash Chautala, M.L.A.	-
6.	Shri Naresh Kumar, MLA (Hassangarh)	-
7.	Shri Radhey Shyam, MLA	-
<b>Special Invitee</b>		
	Shri Azad Mohammad, Deputy, Speaker	1

### Report presented

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 18th to 20th September, 2006 <i>i.e.</i> Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation, Discussion and Voting on Excess Demands over Grants and Appropriations for the years 2002-2003 and 2003-2004 ; Presentation of Supplementary Estimates (First Instalment) for the year 2006-2007 and the report of the Estimates Committee thereon;	18th September, 2006

Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2006-2007; The Haryana Appropriation Bill, 2006 in respect of Excess Demands Over Grants and Appropriations for the year 2002-2003 and 2003-2004; The Haryana Appropriation Bil, 2006 in respect of Supplementary Estimates (First Instalment) for the year 2006-2007; and Legislative Business.

The Committee which was ordered to continue on 7th September, 2006 continued to function upto 25th February, 2007 and the same was ordered to continue by the Hon'ble Speaker on the 26th February, 2007.

The Committee which was ordered to continue on 26th February, 2007 held one meeting *i.e.* on 9th March, 2007. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below.

Sr. No.	Name of the Members	Number of meeting attended
1.	Dr. Raghuvir Singh Kadian, Speaker	1
2.	Ch. Bhupinder Singh Hooda, Chief Minister	1
3.	Ch. Birender Singh, Finance Minister	1
4.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
5.	Shri Om Parkash Chautala, M.L.A.	-
6.	Shri Naresh Kumar, MLA (Hassangarh)	-
7.	Shri Radhey Shyam, MLA	-
<b>Special Invitee</b>		
	Shri Azad Mohammad, Deputy, Speaker	1

#### Report presented

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 9th, 12th to 16th and 19th to *23rd March, 2007 <i>i.e.</i> Obituary references; Papers to be laid/re-laid on the Table of the House; Discussion on Governor's Address; Resumption of	9th March, 2007

Discussion on Governor Address; Presentation of Reports of Assembly Committees; Resumption of Discussion on Governor's Address and Voting on Motion of Thanks; Presentation, Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2006-07 and the Report of the Estimates Committee thereon; Non-official Business; Presentation of Budget Estimates for the year 2007-2008; General Discussion on Budget Estimates for the year 2007-2008; Resumption of discussion on Budget Estimates for the year 2007-08 and reply by the Finance Minister thereon; Discussion and Voting on Demands for Grants on Budget Estimates for the year 2007-08; The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2006-2007; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2007-08; and Legislative Business.

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- \* Motion under Rule 30 was moved in the House on 21st March, 2007 for transaction of Government Business on Thursday, the 22nd March, 2007 which was carried with the sense of the House to transact the Business of 23rd March, 2007 on 22nd March, 2007.



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